## 5745 Constitution AGRAHAYANA 27, 1886 (SAKA) Representation of 5746 (Amendment) Bill

Committee on Private Members' Bills and Resolutions presented to the House on the 16th December, 1964."

The motion was adopted.

Mr. Deputy-Speaker: Bills to be introduced.

Shri Yashpal Singh is not here

Shri Abdul Ghani Goni-not here. Shri Gopal Datt Mengi.

#### 14.30-1/2 hrs.

#### INDIAN PENAL CODE (AMENDMENT) BILL\*

(Insertion of new sections 298-A etc.)

Shri Gopal Datt Mengi (Nominated -Jammu and Kashmir): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Gopal Datt Mengi: I introduce the Bill.

#### 14.30-3|4 hrs.

### CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Articles 1, 2, 3, 4 etc.)

श्री प्रकाशवीर शास्त्री (विजनौर) : मैं प्रस्ताव करता हं कि भारत के संविधान म ग्रागे संशोधन करने वाले बिल को पेश करने की ग्रनुमति दी जाए।

# the People ... (Amendment) Bill

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री प्रकाशवार शास्त्री : में विधेयक को पेश करता हं।

### 14.31 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILLcontd.

(Amendment of section 7) by Shri D. C. Sharma.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri D. C. Sharma on the 4th December, 1964:

"That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration."

The time taken is 12 minutes and therefore one hour and forty-eight minutes remain.

Shri D. C. Sharma: (Gurdaspur): On that day I took only two minutes. After that the question of quorum was raised and the House had to adjourn.

Mr. Deputy-Speaker: Is it two or twelve minutes?

Shri D. C. Sharma: Two. Therefore one hour and fifty-eight minutes are left. I think a large number of Members want to speak in favour of this Bill, and also perhaps oppose the Bill.

Mr. Deputy-Speaker: Yes, he had taken only two minutes. He may now proceed with his speech.

Shri D. C. Sharma: Sir, I want to submit very respectfully that this Bill has not been brought forward by me

<sup>\*</sup>Published in Gazette of India-Extraordinary, Part II, section 2, dated 18-12-64.